

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 410

IA/6126/ND/2023 IA/5486/ND/2023 IB/284/(PB)/2021

IN THE MATTER OF:

Vivek Khanna & Ors.

...

Applicant

Versus

Spaze Towers Pvt Ltd.

...

Respondent

Under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 04.03.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE)

PRESENT:

For the Applicant

:

For the Respondent

: Mr. Sumesh Dhawan, Ms. Vatsala Kak,
Mr. Shaurya Shyam, Advs.

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to
04.04.2024.

Sd/-

COURT OFFICER